

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 6338
TO BE ANSWERED ON 12.04.2017

INDO-US CIVIL NUCLEAR DEAL

6338. DR. P. VENUGOPAL:
SHRI RAHUL KASWAN:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Indo-US civil nuclear pact is likely to miss the June deadline and if so, the details thereof;
- (b) whether the bankruptcy of reactor makers has clouded the operationalisation of the deal and if so, the details thereof;
- (c) the present status of the Indo-US civil nuclear agreement;
- (d) the details of the major agreements and MoUs entered into between India and other countries in this regard; and
- (e) the extent to which energy requirements of our country are likely to be met from the said agreements?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH):

- (a) & (b) During recent discussions between Nuclear Power Corporation of India Limited (NPCIL) and M/s WEC for setting up six units of AP-1000 (6 x 1208 MWe) reactors at Kovvada, Andhra Pradesh, M/s WEC has expressed willingness to continue with the proposed project in India. Further progress in these discussions will depend upon finalisation of techno-commercial aspects of the project acceptable to the Indian side and upon establishing the viability of the project.
- (c) Following the signing of the India-U.S. civil nuclear agreement, India's NPCIL is in discussions with M/s WEC of U.S.A. for setting up six units of AP-1000 (6 x 1208 MWe) at Kovvada, Andhra Pradesh. In this regard, a Techno-Commercial Offer has been submitted by M/s WEC to NPCIL, on which negotiations have been initiated.
- (d) The civil nuclear cooperation between India and U.S. is based on the legal and institutional framework of the Agreement on Cooperation in the Peaceful Uses of Nuclear Energy signed between the Governments of the two countries on 10 October 2008, which entered into force on 6 December 2008. In order to implement the Agreement, the two sides subsequently signed two subsidiary documents – (i) "Arrangements and Procedures Agreed between the Government of the United States of America and the Government of India pursuant to Article 6(iii) of their Agreement for Co-operation Concerning Peaceful Uses of Nuclear Energy" on 29 July 2010; and (ii) "Administrative Arrangement" on 30 March 2015.
- (e) The 2008 India-U.S. Agreement for Cooperation concerning Peaceful Uses of Nuclear Energy was the first step to civil nuclear cooperation and trade between India and the U.S., as well as a significant step towards India's international cooperation in civil nuclear energy that has enabled India to enhance the share of nuclear energy in the country's total energy mix, thereby meeting the challenges of energy security, environmental sustainability and economic growth.
